

Indian Forest (Bombay Amendment) Act, 1957

26 of 1957

[23 August 1957]

CONTENTS

1. Short Title

2. Amendment Of Section 85 Of Act Xvi Of 1927

Indian Forest (Bombay Amendment) Act, 1957

26 of 1957

[23 August 1957]

PREAMBLE

An Act further to amend the Indian Forest Act, 1927, in its application to the pre-Reorganisation State of Bombay, excluding the transferred territories.

WHEREAS it is expedient further to amend the IndianForest Act, 1927, in its application to the pre-Reorganisation State of Bombay, excluding the transferred territories, for the purpose hereinafter appearing; It is hereby enacted in the Eighth Year of the Republic of India as follows :-

NOTES

Object.-Under sub-section (2) of section 85 of the Indian Forest Act, 1927 in its application to the pre-Reorganisation State of Bombay, excluding the transferred territories, an officer below the rank of a Divisional Forest Officer could not be authorised by the State Government to decide certain questions. It was however, considered necessary that the Sub-Divisional Forest Officer should also be authorised to decide such questions. The Act makes necessary provision. Vide Statement of Objects and Reasons, Mah. Act No. XXVI of 1957.

^{1.} For Statement of Objects and Reasons, see Bombay Government Gazette, 1957, Pt. V, p. 98.

This Act may be called the Indian Forest (Bombay Amendment) Act, 1957.

2. Amendment Of Section 85 Of Act Xvi Of 1927 :-

In sub-section (2) of section 85 of the Indian Forest Act, 1927, for the words "Divisional Forest Officer" the words "Sub-Divisional Forest Officer" shall be substituted.